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Title: Secretary-General received messages from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 2009; the Jharkhand Appropriation (No. 3) Bill, 2009 and the Jharkhand Contingency Fund (Amendment) Bill, 2009 passed by the Lok Sabha on the 11th December, 2009.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 2009, which was passed by the Lok Sabha at its sitting held on the 11th December, 2009 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jharkhand Appropriation (No. 3) Bill, 2009, which was passed by the Lok Sabha at its sitting held on the 11th December, 2009 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jharkhand Contingency Fund (Amendment) Bill, 2009, which was passed by the Lok Sabha at its sitting held on the 11th December, 2009 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."